



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA

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January 28, 2026

Directions under Section 35A read with Section 56 of the Banking Regulation Act, 1949 – Lokapavani Mahila Sahakari Bank Niyamitha, Mandya - Extension of Period

The Reserve Bank of India issued Directions under Section 35A read with Section 56 of the Banking Regulation Act, 1949 to Lokapavani Mahila Sahakari Bank Niyamitha, Mandya vide Directive No. BLR.DOS.SSMS.No.S628/09-01-242/2025-2026 dated July 29, 2025, for a period of six months up to close of business on January 30, 2026. The Reserve Bank of India is satisfied that in the public interest, it is necessary to further extend the period of operation of the Directive beyond the close of business on January 30, 2026.

2. Accordingly, the Reserve Bank of India, in exercise of the powers vested in it under sub-section (1) of Section 35A read with Section 56 of the Banking Regulation Act, 1949, hereby extends the Directive for a further period of three months from close of business on January 30, 2026, to close of business on April 30, 2026, subject to review.

3. The aforesaid extension and /or modification by the Reserve Bank of India should not per-se be construed to imply that the Reserve Bank of India is satisfied with the financial position of the bank.

4. Other terms and conditions of the Directive under reference, shall remain unchanged.

Press Release: 2025-2026/2003

(Brij Raj)
Chief General Manager